THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): The Mill started trial runs in January 1955 and its average daily production may be taken as 15 tons of bleached newsprint.

Oral Answers

SHRI M. VALIULLA: May I know what is the amount that we pay for the import of newsprint?

SHRI D. P. KARMARKAR: I am sorry I have not the figure.

SHRI M. VALIULLA: In reply to a question it was said that we require 70,000 tons of newsprint. Is it not a fact that our requirements are more, our publishers have asked the American and Canadian associations to cut their quota so that we may have more?

SHRI D. P. KARMARKAR: The demand of newsprint has been increasing. So, we frame our import policy so as to sufficiently meet the demand, that is, subject to the foreign exchange availability considerations. But if we have more newsprint and are given, it will help us.

SHRI M. VALIULLA: When you have overcome the difficulties and started a Mill at Nepa, what are the difficulties now for the Government to -start more mills in other places?

SHRI D. P. KARMARKAR: No such scheme has come from a particular State. We have not placed news-Drint as a primary concern. If a scheme comes, we shall be happy to help.

## म्यलमानां द्वारा भारत में छोड़ी हुई निष्क्राम्य सम्पत्ति का मूल्यांकन

\*६६. श्री कृष्णकान्त व्यास (श्री किशोरी राम की और सं): क्या पुनर्वास मंत्री यह बताने की कपाकरीं कि:

(क) मुख्य व्यवस्थापन आयुक्त के कार्यालय द्वारा मुसलमानों की भारत में छोड़ी गई सम्मत्ति

कं मुल्यांकन के काम में अब तक कितनी प्रगति हुई : ऑर

to Questions

# (स) कन तक यह काम पूरा होने की सम्भावना

#### t [VALUATION OF EVACUEE PROPERTY LEFT BY MUSLIMS IN INDIA

\*96. SHRI KRISHNAKANT VYAS (ON BEHALF OF KISHORI RAM): Will the Minister for REHABILITATION be pleased to "state:

- (a) the progress made so far by the office of the Custodian General in the valuation of the property left behind in India by Muslims;
- (b) when this work is expected +c be completed?]

पुनर्वास मंत्री (श्री मेहर चन्तु सन्ना) : (क) मुसलमानों की भारत में छोड़ी हुई जायदाद की कीमत लगाने का काम कस्टीडियन जनरल नहीं करता। यह काम चीफ सीटलमेन्ट कीमश्नर के दफ्तर में होता हैं।

लगभग २,७४,००० शहरी बायदादों में से अब तक एक लाख से अधिक की कीमत लगाई बाच्की हैं।

(स) बाकी काम १६४७-४८ के अन्त में प्रा हो जाने की आशा हैं।

t[THE MINISTER FOR REHABILI-TATION (SHRI MEHR CHAND KHANNA): fa) The work of the valuation of properties left behind in India by Muslims is not done by the office of the Custodian General. It is done by the office of the Chief Settlement Commissioner

Out of about 2-74 lakh urban evacuee properties over a lakh properties have been valued uptil now.

(b) The work is expected he completed by the end of 1957-58.]

tEnglish translation.

SHRI KISHEN CHAND: May I know from the hon. Minister what is che basis of valuation of these properties?

SHRI MEHR CHAND KHANNA: There are different bases for valuation, land and building method, taking into consideration the rent, occupation, taxation, etc.

SHRI KISHEN CHAND: Is the hon. Minister aware that on this kind of properties, very high prices are being offered by customers?

SHRI MEHR CHAND KHANNA: The question does not arise. But 1 will certainly answer. We should not form an opinion on the basis of the prices -that they are fetching. At Delhi and some of the important cities, the prices being fetchgj£, are a little better. But we should take the overall position and for that, I wo aid request the hon. Member to wait

SHRI KISHEN CHAND: Is the hon. Minister aware that small refugees are selling their claims at seven to nine annas in the rupee and that these high prices are being offered by persons who have purchased these claims at half prices?

SHRI MEHR CHAND KHANNA: This matter has come to the notice of the Government and for that, if the hon. Member had read the morning riapers, the Government's policy las been fully explained.

SHRI TAJAMUL HUSAIN: I think it is the policy of the Government of India to sell all these properties. I want to ask a question. Will the Government be able to complete the sale of all the properties left in India by

SHRI MEHR CHAND KHANNA: In the rules that were approved by •his House, the period for the realisation of the dues is laid at four years The minimum period which is required for the liquidation of the compensation scheme will be anything be'wer four to five years.

SHRI KISHEN CHAND: Is the hon. Minister aware that, if high prices are realised for Muslim properties in India and low prices for Hindu properties in Pakistan the adverse balance will have to be paid by India?

to Questions

SHRI MEHR CHAND KHANNA: I have already answered that question requesting him to wait. I am not so optimistic as he is.

## विस्कृटों का निर्माण तथा सपत

\*६७. श्री कृष्णकास्त व्यास (श्री किशोरी राम की और से) : क्या बाधिज्य तथा उद्योग मंत्री यह बतानं की क्या करेंगे कि:

- (क) सन् १६५१ सं १६४४ तक भारतीय कारसानों ने कितने विस्कृट बनाये . ऑर
- (स) इस अवधि में भारत में कितनी खपत
- t [MANUFACTURE AND CONSUMPTION OF RISCHITS
- \*97. SHRI KRISHNAKANT VYAS (ON BEHALF OF SHRI KISHORI RAM): Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) the quantity of biscuits manufactured by Indian factories between 1951 to 1954;
- (b) the quantity consumed in India during this period?]

बाणिक्य संत्री (भी डी० पी० करसरकर) : (क) व्यवस्थित रूप से चलने वाले वर्ड कारसानों द्वारा ४६,२४४ टन । कट्टीर उद्योग के आधार पर चलने वाले छोट' कारखानों में कित्तने विस्कृट तैयार होते हैं उसकी जानकारी सुलभ नहीं हैं।

### (स) ४६,६६३ टन ।

T[THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) 49,345

fEnglish translation.